

(iii) (a) Eighty-fourth Annual Report and Accounts of the I B P Company Limited, Calcutta, for the year 1991-92, together with the Auditors' Report on the Accounts and the Comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company. [Placed in Library. See No. L.A. 3623/93 for (a) and (b)]

II. Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above.

**Report of the Comptroller and Auditor General of India—relating to the Burn Standard Company Limited**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): Sir, on behalf of SHRIMATI KRISHNA SAHI, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India—Union Government—[No. 5 (Commercial) of 1992] relating to the Burn Standard Company Limited. [Placed in Library. See No. L.T. 3615/93]

(The Deputy Chairman in the Chair)

THE DEPUTY CHAIRMAN: Special Mentions.

(Interruptions)

**RE. DEMAND FOR STATEMENT ON BOMB BLAST IN CALCUTTA**

SHRI MENTAY PADMANABHAM (Andhra Pradesh): There is another blast in Calcutta. Madam, killing about 35 people. This is a serious matter. There is a total failure of the Government in containing these incidents.

SHRI YASHWANT SINHA (Bihar): Why has the Home Minister gone away? (Interruptions)

SHRI MENTAY PADMANABHAM: Madam, Delhi will be next in the line. Is Delhi safe. Madam? (Interruptions)

THE DEPUTY CHAIRMAN: Order, Please. If everybody speaks together, it cannot be heard.

SHRI YASHWANT SINHA: Madam, the Home Minister was informed of the fact... (Interruptions)

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): The Home Minister should make a statement.

SHRI YASHWANT SINHA: The Home Minister knew that we are going to raise this issue of the Calcutta blast. He suddenly left this House. Where has he gone? (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): The Minister of State is here, Madam.

THE DEPUTY CHAIRMAN: The Minister of State for Home Affairs is here. Mr. P. M. Sayeed is here.

SHRI YASHWANT SINHA: Madam, I have great personal regard for Mr. P. M. Sayeed. Mr. P. M. Sayeed knows this. Madam, that we have nothing against him. But I find it extremely unacceptable that the Home Minister who was sitting in this House should have gone away immediately after the Question Hour was over knowing full well that we are going to raise this issue of Calcutta blast.

SHRI DIPEN GHOSH (West Bengal): The Home Minister knows it personally. He assured us that he would share with us whatever information he has.

SHRI YASHWANT SINHA: There must be a reason for this. (Interruptions)

THE DEPUTY CHAIRMAN: Just a minute. Let me find out. (Interruptions)

SHRI SURESH KALMADI (Maharashtra): There should be a statement on the Calcutta blast.

THE DEPUTY CHAIRMAN: Let me find out. (Interruptions)

SHRI DIPEN GHOSH: The Home Minister was informed of that fact, and he assured us that he would share with us whatever information he has. He must now inform the House. (Interruptions)

THE DEPUTY CHAIRMAN: Order, please. If you just sit down and keep quite, then I can ask the Minister. (Interruptions) Let me find out. Because the Members are agitated. (Interruptions) ... they wanted Mr. Chavan, the Home Minister to answer because, I believe, he was to answer as the Minister for Parliamentary Affairs has also informed them that the Home Minister will inform. Now, let us find out why Mr. Chavan might have to go somewhere urgently or on some pre-commitment. (Interruptions) Please. Let me find out. Then you can comment. (Interruptions)

SHRI VITHALRAO MADHAVRAO JADHAV: Madam, the Home Minister must be here and assure the House that he will make a statement on the Calcutta incident. There is a threat to Delhi also. And the total economy of the country is in peril. (Interruptions)

THE DEPUTY CHAIRMAN: Let the Minister of Parliamentary Affairs let us know. Mr. P. M. Sayeed is here. Let us find out what the problem is. आप तशरीफ रश्चिए...

डा. अब्बार अहमद: मैं माननीय सदस्यों की भावनाओं से पूरी तरह से सहमत हूँ... (व्यवधान)

श्री सत्य प्रकाश मालवीय: (उत्तर प्रदेश): आप पूछें कि मंत्री कहाँ हैं? आपने सीधा सा सवाल पूछा है... (व्यवधान)

उपसभापति: मालवीय जी, जरा बोलने को दीजिए... (व्यवधान)

श्री सत्य प्रकाश मालवीय: उनको बताना चाहिए कि मंत्री जी कहाँ हैं? (व्यवधान)

SHRI KAMAL MORARKA (Rajasthan): Madam, Dr. Abrar Ahmed has been a professor and he is in the habit of speaking for forty minutes. But we want a 2-minute answer from him as to where the Home Minister is.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): Madam, I am here and I can. (Interruptions.)

DR. ABRAR AHMED: The Minister of State in Home Affairs is here. He will listen to what the Members would say and when the information is collected, the Home Minister will come and reply. (Interruptions)

SHRI MENTAY PADMANABHAM: This is utter callousness. I have great respect for Mr. Sayeed, but...

SHRI P. M. SAYEED: I am entitled to make a statement.

SHRI MENTAY PADMANABHAM: Madam, the situation is so grave that the entire House wanted the Home Minister to be here. It does not mean that we are showing any disregard for the other Minister. But the situation is so grave that we wanted the Home Minister to be present in the House. (Interruptions)

SHRI P. M. SAYEED: But I am part of the Government.

SHRI MENTAY PADMANABHAM: Everybody is part of the Government. (Interruptions.)

THE DEPUTY CHAIRMAN: The point is, there is nothing against Mr. P.M. Sayeed coming and giving a statement. I want to make it very clear that I don't think any Member in this House means any disrespect to Mr. Sayeed. The question is that Mr. Chavan had committed to come and make a statement. This was informed by Dr. Abrar Ahmed and some of the Members personally talked to him. Now, the Members are only agitated or unhappy or concerned that when the Minister confirmed that he is going to make a statement, there should be some reason for his not being here. There should be some reasons why he is not here.

SHRI YASHWANT SINHA: I just wish to add to what you have said. Mr. P. M. Sayeed has the absolute right, undeniable right, to make a statement. We do not contest it. The only point is, the other day when we had a discussion on Bombay, we were told that the Home Minister was busy in the other House, and we all accepted that Mr. P. M. Sayeed will make the statement and listen to the debate and finally the Home Minister will come and reply to the discussion. We did not stand on technicalities. But here is a situation when the Home Minister was fully aware that we are going to raise the matter, without taking your leave, without your permission, he just left the House. This is what we find as highly unacceptable. If he had to go, he should have said that he has this business or that and that he wants to leave and whether he has the permission or the leave of the House to leave. But he just left the House. This is what we are objecting to.

THE DEPUTY CHAIRMAN: He wants to give an explanation. Let him explain.

SHRI DIPEN GHOSH: I can understand that the Home Minister might have asked his colleague, Mr. Sayeed to look after it. But the question is whether you had been informed by the Home Minister that he was busy with

some other matter so that this matter could be handled by the other Minister.

SHRI VIREN J. SHAH (Maharashtra): This is on record that he will reply.

SHRI DIPEN GHOSH: I was present. The Home Minister as kept informed that we would raise the issue of Calcutta blast on the basis of the information from a newspaper report and the Home Minister assured through the Minister of State for Parliamentary Affairs, Dr. Abrar Ahmed, that he would share all the information he possesses with us if it is raised after the Question Hour. Immediately, after the Question Hour ended, he left. My point is, it was imperative on the part of the Home Minister, it was incumbent on the part of the Home Minister, to have remained here and made the statement, unless he was busy with other business. Or, he should have kept the Minister of State for Parliamentary Affairs informed. As the Minister of State for Parliamentary Affairs has said, he was not also kept informed. Of course, Mr. Sayeed has, absolutely, a constitutional right to make the statement. But the question is, he could have collected the information. He said that he would collect the information and share the same with us.

THE DEPUTY CHAIRMAN: I was not informed. The Chair was not informed that the Minister was somewhere else. No doubt, Mr. P.M. Sayeed is here. He can make the statement. He is giving an explanation. But I feel that it was proper that either the Minister of State for Parliamentary Affairs or the Chair should have been kept informed so that I could tell the Members, What is the problem? This is not proper.

SHRI MENTAY PADMANABHAM: This amounts to taking the House lightly.

SHRI P. M. SAYEED: Madam, it is really most unfortunate. It is really most unfortunate.

THE DEPUTY CHAIRMAN: Mrs. Margaret Alva wants to say something. (Interruptions).

SHRI P. M. SAYEED: It is unfortunate. Last time also, when I stood up here, my esteemed colleagues objected to it and said that I had not visited Bombay and, therefore, I was not entitled to make a statment here.

THE DEPUTY CHIRMAN: They did not say 'entitled'.

SHRI P.M. SAYEED: They said.

THE DEPUTY CHAIRMAN: The word 'entitled' was not used. Never, You are entitled to make a statement, on behalf of the Government.

SHRI P. M. SAYEED: Madam, about this explosion at Calcut'a, my senior colleague was here. After the Question Hour, he left. He had some business in the other House. He said 'You be here'. Am I not entitled to make the s'tatement here, on behalf of the Government, on behalf of my senior colleague? Is it compulsory that the senior Minister should be present here even if there is no item on the agenda which requires his presence here?

SHRI H. HANUMANTHAPPA (Karnataka): That is not the issue.

THE DEPUTY CHAIRMAN: That is not the issue, Mr. Sayeed.

SHRI P. M. SAYEED: That is the issue. (Interruptions)

THE DEPUTY CHAIRMAN: Please sit down. That is not the issue. (Interruptions) Please take your seat, Mr. Sayeed. (Interruptions) Please. Let there be silence in the House. Let me make it clear. The other day also, Mr. Sayeed, there was no disrespect shown to you. The only point of the Members was that the Minister of State for Home, Mr. Rajesh Pilot, and the Home Minister, Mr. S. B. Chavan, had visited Bombay and, therefore, they might be able to give an eyewitness view of what

they saw. There were two Ministers who visited Bombay. One could have been there and he could comment or supplement, after the statement was made. This was the concern of the Members. Therefore, there is no question of any disrespect. There is no question. It is not that you are not competent to speak on behalf of the Government, or, on behalf of the Home Minister. But the point is, when the Home Minister was here, when the Home Minister had given a commitment that he would make a statement here, he should have had the courtesy to inform the House and the Chair. That is the issue. Nothing else.

SHRI P. M. SAYEED: With all humility, I want to say, Madam....

THE DEPUTY CHAIRMAN: Mrs. Margaret Alva wants to say something.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): I just want to convey to the Members that Mr. Rajesh Pilot has flown to Calcutta. He is in Calcutta. In the other House.....

SHRI PRAMOD MAHAJAN (Maharashtra): We are asking about Mr. Chavan.

SHRIMATI MARGARET ALVA: The Home Minister is in the other House. We have just sent for him. He is in the other House. Mr. Sayeed has been asked by him to make the statement. The Home Minister is, at the moment in the other House on an issue raised by the Leader of Opposition there.

THE DEPUTY CHAIRMAN: There is no dispute about it. Mrs. Alva. (Interruptions) Don't repeat again.

SHRI KAMAL MORARKA: We understand English. You need not repeat it again and again. (Interruptions)

श्री विष्णु कान्त शास्त्री : (उत्तर प्रवेश) : अबरार अहमद जी उन्होंने खुद कहा था कि मैं यहाँ बोलूँगा।  
(व्यवधान)

श्रीमती सुषमा स्वराज : (हरियाणा) :  
जैसा आपने कहा संसदीय परम्पराओं में भी शिष्टाचार की कोई भूमिका होती है। (व्यवधान)

डा. अबरार अहमद : जो सदन में यह बात कही जा रही है कि गृह मंत्री चव्हाण साहब ने स्टेटमेंट देने के लिए कामिट किया था तो मैं उस स्थिति को क्लीयर करना चाहता हूँ। भारह बजे जब यह चर्चा चल रही थी तो सब अपोजिशन के लीडर चैम्बर में थे तो मैंने यह कहा था चव्हाण साहब से पूछकर मैं बताता हूँ कि वह कलकत्ता के अंदर जो बम डिस्कोट हुआ है उसके बारे में क्या करेंगे। उसके बाद जब मैं यहाँ आया तो मैंने कहा कि वाहाण साहब ने यह कहा है कि हमें जो अब तक सूचना मालूम हुई है, जो भी, उसके बारे में हम हाउस के अंदर कहेंगे। उसके बारे में हम हाउस में कहेंगे। बाकी फुलफ्लेज्ड स्टेटमेंट जब पूरी सूचना कलेक्ट यहाँ जाएगी तो देंगे। इसका मतलब यह नहीं है कि चव्हाण साहब ही देंगे। गृह मंत्रालय के जो भी मंत्री यहाँ एवेलेबल होंगे, मिनिस्टर आफ स्टेट श्री पी. एम. साईद या श्री पायलट, वे बोलेंगे। (व्यवधान)।

SHRI MENTAY PADMANABHAM: He has shown disrespect to the House. This is a question of privilege of this House. Definitely, this is a question of privilege. He should have taken your leave and then left the House. (Interruptions).

SHRI DIPEN GHOSH: He could have got up and said that his junior was going to make a statement.

SHRI MENTAY PADMANABHAM: We are not belittling anybody's image in this House. We are only objecting to the way in which the Leader of the

House has behaved. This is a question of privilege of this House. He has shown disrespect to the House.

SHRI JAGESH DESAI (Maharashtra): Can I say something? (Interruptions).

THE DEPUTY CHAIRMAN: Mr. Abrar, do not complicate the situation. The Members are not paying any thing, The Members are not paying any thing, let me say it again. The Members are only saying that while the Home Minister was here in the Question Hour—they only want respect of the Members and you are a Member of this House also—the Home Minister could say, "I have to make a statement in the Lok Sabha. My colleague Shri P.M. Sayeed is going to make a statement." There is no objection. These two words are not going to lower anybody's dignity. Now the matter is over.

SHRI JAGESH DESAI: Can I say something?

THE DEPUTY CHAIRMAN: What is it?

SHRI JAGESH DESAI: What I want to say is, you directed the Minister to find out where Shankarraoji has gone. That is your direction. Let them find out and say...

THE DEPUTY CHAIRMAN: They have informed.

SHRI JAGESH DESAI: Then the matter ends there.

THE DEPUTY CHAIRMAN: Now that matter is closed.

SHRI PRAMOD MAHAJAN: He has gone to Lok Sabha to make a statement because he is a Member of the Rajya Sabha and Shri P. M. Sayeed has come to Rajya Sabha to make a statement because he is a Member of the Lok Sabha. So, it is only exchange of Ministers.

THE DEPUTY CHAIRMAN: Now let me allow Shri P. M. Sayeed to make a statement with a clear conscience that nobody is against him in this House.

SHRI P. M. SAYEED: Not at all not even you, Madam.

THE DEPUTY CHAIRMAN: Are you making a statement or what?

SHRI P. M. SAYEED: What I want to say, before I give this information...

THE DEPUTY CHAIRMAN: Is it a reaction or a statement or information?

SHRI P. M. SAYEED: My esteemed colleague, Shri Rajesh Pilot, has gone to Calcutta.

SHRI N. E. BALARAM (Kerala): I want to know whether he is making a statement (Interruptions)

SHRI P. M. SAYEED: When he will be coming back, . . .

SHRI N. E. BALARAM: Is he making a statement? I want to know this.

SHRI P. M. SAYEED: . . . he will be full of information. (Interruptions). I am giving details of the information received from the Chief Secretary, West Btngal. (Interruptions).

THE DEPUTY CHAIRMAN: Members are agitated. (Interruptions).

SHRI N. E. BALARAM: If he is making a statement, we should get a copy.

SHRI P. M. SAYEED: It is the information, not statement.

श्री कैलाश नारायण सारंग : (मध्य प्रदेश) : यह सरकार अस्त व्यस्त हो गई है, इसका कोई हिसाब किताब नहीं बचा है। इनको स्टेटमेंट और इन्फार्मेशन में क्या फर्क है यही नहीं मालूम है।

SHRI YASHWANT SINHA: What happened in Calcutta we all know. (Interruptions). Has he finished what he wanted to say? Please ask him.

THE DEPUTY CHAIRMAN: I do not know.

SHRI YASHWANT SINHA: Is it all that he... (Interruptions).

THE DEPUTY CHAIRMAN: If everybody is speaking, I do not know what is happening. Please sit down.

SHRI SOMAPPA R. BOMMAI (Orissa): May I make a suggestion? If the Minister has not full information, a time may be fixed, 3.00 p.m. or 4.00 p.m. When they get all the information, let them make a statement because Calcutta blast and the threat to Delhi itself that we have read in the press are very serious. Let them make a responsible statement at 3.00 or 4.00 p.m. so that we can participate in the debate.

THE DEPUTY CHAIRMAN: If the House agrees that he should come back at two o'clock, three o'clock with a statement and if this is just the information which has appeared in the newspaper, I think, we should take up other business which we have got. We can come back later, if you feel so... (Interruptions)

SHRI YASHWANT SINHA: We must have an assurance on the floor of the House on the time for the statement by the Government.

THE DEPUTY CHAIRMAN: He is only wanting to react.

THE LEADER OF THE OPPOSITION (SHRI SIKANDER BAKHT): What does he want to say? . . . (Interruptions)

SHRI DIPEN GHOSH: What do they propose to do? Let him say that.

उपसभापति : आप बैठेंगे तो वह बतायेंगे ना।

Mr. Dipen Ghosh, if you sit down, then only can he get up and say. If five, ten persons are speaking at the same time, Mr. P. M. Sayeed is not Deputy Chairman who can overpower everybody's voice.

SHRI P. M. SAYEED: I would be the last person, Madam.

उपसभापति : बोलिये, बोलिये ।

SHRI P. UPENDRA (Andhra Pradesh): Mr. Pilot has gone to Calcutta, and he is coming back. Let him come back and give the report.

THE DEPUTY CHAIRMAN: Let him at least say what he wants to say.  
बोलिये, बोलिये ।

SHRIMATI MARGARET ALVA: Madam Deputy Chairman, the Minister will be able to give the information which is now available with him.

SHRI MENTAY PADMANABHAM: That is already available in the newspapers.

THE DEPUTY CHAIRMAN: Please, Let the Minister speak.

SHRIMATI MARGARET ALVA: Madam, if you want a regular statement to be made, with all the clarifications which follow, as we do in this House, in that case, it will be later in the day so that the Home Minister can come.

SHRI YASHWANT SINHA: At what time?

SHRIMATI MARGARET ALVA: You tell us. I mean, I am talking to the Chair. Let the Chairperson fix the time and tell us the time. (Interruptions)

SHRI H. HANUMANTHAPPA: Madam, before you speak, I want to say that we want an assurance. The Government should come back in the course of the day. Let it not happen that the Chair will fix one o'clock which may not be possible. They have to collect the information ... (Interruptions).

THE DEPUTY CHAIRMAN: Now enough has been said on it, enough has been said on it.

SHRI SUKOMAL SEN (West Bengal): Another point, another matter ... (Interruptions).

THE DEPUTY CHAIRMAN: There is no point arising out of it. You please take your seat.

SHRI MENTAY PADMANABHAM: Let them fix the time.

THE DEPUTY CHAIRMAN: Please please, let me find out. Please. Just a minute. Now that the Minister for Parliamentary Affairs is here. ....

एक मिनट जरा बैठिये । मैं आपको बुलाऊंगी । अभी बुलाती हूँ । Mrs. Alva has said that if the House agree on having a more comprehensive statement, then, we should give time to the Government. Are you ready with whatever information you have now here? If the House wants you can give it now, but a proper statement you can bring at a later time whenever you are ready. But you must give us the time so that we can announce it and let the Members know about it. (Interruptions).

SHRI CHATURANAN MISHRA (Bihar): He has nothing other than what is available in the Press.

उपसभापति : सुन तो लीजिये कि क्या कह रहे हैं। दो मिनट में क्या फर्क पड़ता है। आप सुनियें तो अभी। इतना इम्पेजेंट नहीं होना चाहिये। सुन लीजिये।

श्री सत्य प्रकाश मालवीय : महोदय, मैं आपका ध्यान इस ओर आकर्षित करना चाहता हूँ कि...

उपसभापति : सुन लीजिये। फिर जब होगा देखा जायेगा।

SHRI JAGESH DESAI: Let him find out the time at which it can be made.

श्री दयानन्द सहाय : (बिहार) : आपसे अभी पूछा, हाउस चाहता है कि होम मिनिस्टर स्टेटमेंट दें।

The House wants to hear from Mr. Sayeed.

SHRI R. K. DHAWAN (Andhra Pradesh): Mr. Pilot has gone to Calcutta. The House would like to know all the details. Let Mr. Pilot come back. Then the Government should make a statement.

SHRI KAMAL MORARKA: When?

SHRI R. K. DHAWAN: whenever he is able to make a statement.

SHRI YASHWANT SINHA: Let him say what he wants to say... (Interruptions)...

THE DEPUTY CHAIRMAN: There should not be any impropriety later on that the Lok Sabha had a statement and we did not have it. So, whatever he has got, let him make the statement.... (Interruptions).

SHRI P. M. SAYEED: This is not a statement. This is the information that I have got... (Interruptions) I can share that information with the House.

श्री शान्ति त्यागी : (उत्तर प्रदेश) : एक मिनट। दिल्ली का नम्बर कब आयेगा, यह भी बता दें।

THE DEPUTY CHAIRMAN: Order, please, in the House. I am not going to allow anybody. No.

SHRI AJIT P. K. JEGI (Madhya Pradesh): Madam, let him make a short statement. Later a detailed statement can be made... (Interruptions)

THE DEPUTY CHAIRMAN: May I ask the Members whether they are interested to hear the Minister or they are not. If they are not interested, I will allow the special mentions which I have got... (Interruptions)

बोल लेने दीजिये। बोलिये, बोलिये।

Mr. Sayeed, you please speak. I don't want to hear any noise, please.

SHRI P. M. SAYEED: According to the Chief Secretary, West Bengal; last night a blast took place, in which two houses were completely damaged. Front sides of the houses were damaged. Explosions took place in the B. R. Gangoli Street. Thirty-five persons are reported to have died. Forty-five persons have been injured and are in the hospital receiving treatment. Another 47 persons have been discharged after first aid. Army explosive experts and forensic science experts have been deployed to investigate the nature of the explosion. Fires have been put off. Debris is being removed. The Chief Minister of West Bengal visited the spot.

SHRI MENTAY PADMANABHAM: This is ridiculous. The newspapers have given much more information than what is being given by the Minister.

SHRI YASHWANT SINHA: Madam, at what time will they make the fuller statement? What is the time you are fixing for a fuller statement? (Interruptions)

THE DEPUTY CHAIRMAN: Will everybody sit down? Then I will find out. What time would you be ready to come before the House with a full statement? (Interruptions) Mr. Abrar Ahmed, Mrs. Atva, will you please listen? What time do you expect the Minister for Internal Security, Mr. Rajesh Pilot, to come back from Calcutta?

डा० अब्दुल अहमद : मेडम, इसका हम पता करवा रहे हैं कि वे कब तक वापिस आएंगे या गृह मंत्री कब तक स्टेटमेंट दे सकते हैं।

उपसभापति : गृह मंत्री जी का स्टेटमेंट... (व्यवधान)

SHRI DIPEN GHOSH: I can give more information than what the Minister has given.

(व्यवधान)



उपसभापति : प्लीज, गृह मंत्री जी का स्टेटमेंट पढ़ दिया गया है। जो भी इनफार्मेशन उनके पास थी।

(Interruptions) Never mind. Don't go for the words. (Interruptions)

SHRI YASHWANT SINHA: Madam, I want the time to be fixed. The other day we missed the reply of the Home Minister amidst confusion.

उपसभापति : गृह मंत्री जी जो कहना चाह रहे थे उस हाऊस में उनके मिनिस्टर आफ स्टेट ने यहां आपके सामने रख दिया है। जब उनको पूरी इत्तेला मिलेगी, जब राजेश पायलट जी बार्सि आएंगे तो उसके हाऊस को खबर करेंगे।

Will you agree it to be at 4 p.m.?  
5.30 p.m. (Interruptions) O.K.

श्री कैलाश नारायण सारंग : महोदय भोपाल के पास एक गांव में एक्सप्लोसिव से भरा हुआ एक ट्रक पकड़ा गया है (व्यवधान)

श्री यशवन्त सिन्हा : आज हम को इफ्तार पर भी जाना है (व्यवधान)

श्री कैलाश नारायण सारंग : एक्सप्लोसिव से भरा हुआ ट्रक पकड़ा गया है, होम मिनिस्टर साहब कुछ कहें (व्यवधान)

THE DEPUTY CHAIRMAN: Never mind. If you are interested, you can come to the House. The Matter is closed now. (Interruptions)

डा० अब्दुल अहमद : सदन उठने से पहले (व्यवधान)

उपसभापति : सदन उठने की बात नहीं है।

Do you have any idea when Rajesh Pilot is coming? (Interruptions) Please. If you keep quiet, I can find out and settle this matter. Have you got any idea?

डा० अब्दुल अहमद : मेडम, यह पता करवा रहे हैं (व्यवधान)

THE DEPUTY CHAIRMAN: Somebody has informed me that Mr. Rajesh Pilot is coming at 1.30. I can even keep it at 2.30. Please find out and come back within an hour or so. That matter is over now.

RE, NOTICE OF BREACH OF PRIVILEGE

SHRI KAMAL MORARKA (Rajasthan): Madam, I raised a privilege motion. Can I speak on that.

श्री सत्य प्रकाश मानवीर : (उत्तर प्रदेश) : माननीया उपसभापति महोदया (व्यवधान)

उपसभापति : वे प्रिविलेज की बात कर रहे हैं (व्यवधान)

श्रीमती सुषमा स्वराज : (हरियाणा) : हमें भी कहना है (व्यवधान)

उपसभापति : यह प्रिविलेज हो जाने दीजिये।

SHRI KAMAL MORARKA: I draw the attention of Madam, Deputy Chairman (Interruptions) I want pin-drop silence.

THE DEPUTY CHAIRMAN: Mr. Morarka, you address the Chair.

SHRI KAMAL MORARKA: Madam, I have today submitted a notice of breach of privilege and contempt-of the House committed by the Delhi Police. It is also reported in the *Indian Express* today—the subject matter of my contempt notice. We all know that on 25th February, when the BJP had announced a rally in Delhi, Police had made extensive arrangements to stop the rally.